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Rajasthan Tenancy (Amendment) Act, 2011 13 of 2011

[31 March 2011]

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PREAMBLE

An Act further to amend the Rajasthan Tenancy Act, 1955.

Be it enacted by the Rajasthan State Legislature in the Sixtysecond Year of the Republic of India, as follows:--

1. Short title and commencement :-

- (1) This Act may be called the Rajasthan Tenancy (Amendment) Act, 2011.
- (2) It shall come into force at once.

2. Amendment of Sec. 45, Rajasthan Act No. 3 of 1955 :-

In Sec. 45 of the Rajasthan Tenancy Act, 1955 (Act No. 3 of 1955),--

(i) in sub-sec. (1), for the existing punctuation mark ".", appearing at the end, the punctuation mark ":", shall be substituted and after sub-sec. (1), so amended, the following proviso shall be added, namely:--

"Provided that for the purpose of agricultural operations in connection with such agro-processing and agri-business enterprises as may be approved in the prescribed manner by the State Government or any authority appointed by it, a holder of Khudkasht or a land owner may let or a Khatedar tenant may sublet whole or any part of his holding for a term of fifteen years and

may extend such lease or sub-lease for a further period of fifteen years.";

(ii) in sub-sec. (2), after the existing expression "has once been granted" and before the existing expression "for any term, the expression "or extended" shall be inserted.